ITEM NO.52 COURT NO.3 SECTION II-C

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8781/2024

(Arising out of impugned final judgment and order dated 21-05-2024 in BA No. 1557/2024 passed by the High Court of Delhi at New Delhi)

MANISH SISODIA Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 144193/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 144195/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(Crl) No. 8772/2024 (II-C)

(IA No. 144073/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 144076/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date: 06-08-2024 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Vikram Chaudhari, Sr. Adv.

Mr. Vivek Jain, AOR

Mr. Mohd. Irshad, Adv.

Mr. Amit Bhandari, Adv.

Mr. Karan Sharma, Adv.

Mr. Rajat Jain, Adv.

Mr. Sadiq Noor, Adv.

Mr. Mohit Siwach, Adv.

Mr. Shailesh Chauhan, Adv.

For Respondent(s)

Mr. Suryaprakash V Raju, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Vivek Gaurav, Adv.

Mr. Hitarth Raja, Adv.

Ms. Abhipriya, Adv.

Ms. Sweta Desai, Adv.

Mr. Suryaprakash V.Raju, A.S.G.

Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Vivek Gurnani, Adv.

Mr. Vivek Gaurav, Adv.

Mr. Hitarth Raja, Adv.

Ms. Abhipriya, Adv.

Ms. Sweta Desai, Adv.

Ms. Aakriti Mishra, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following O R D E R

- 1. Heard Dr. Abhishek Manu Singhvi, learned senior counsel appearing for the petitioner and Mr. Suryaprakash V. Raju, learned Additional Solicitor General appearing for the respondent(s)(Directorate of Enforcement and Central Bureau of Investigation).
- 2. Arguments concluded.
- 3. Judgment reserved.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)